

16

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. 60/1991 in O.A. 588/90. DATED: April 12, 1991.

Nathoo Ram Petitioner

V/s.

Union of India & Anr. Respondents.

ORDER:

The instant R.A. has been preferred by the applicant in O.A. 588/90 titled "Nathoo Ram Vs. Union of India & Anr.", decided on 8.2.1991, seeking review under Section 22(3)(f) of the Administrative Tribunals Act, 1985.

2. As provided by Section 22(3)(f) of the aforesaid Act, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or
- (iii) for any other sufficient reason, which is construed to mean "analogous reason".

3. In view of the direction given in para 8 of the judgment and also in view of the fact that the judgment does not suffer from any error apparent on the face of the record, there is no merit in the R.A. and the same is hereby rejected.

(1)
(P.C. JAIN)
Member(A)
12.4.1991.

Hon'ble V.G. (J).
(Shri G. Sreedharan Nair)

Agree with the order proposed

L.S.
12.4.1991.